



# Standing Committee Report Summary

## The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2011

- The Departmentally-Related Parliamentary Standing Committee on Urban Development submitted its 20<sup>th</sup> Report on 'The Public Premises (Eviction of Unauthorised Occupants) Bill, 2011' on May 14, 2012. The Chairperson was Sharad Yadav.
- The Bill seeks to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. The Act provides for speedy machinery for eviction of unauthorised occupants from public premises.
- The Bill includes within the definition of public premises any premises belonging to or leased by any company in which the central government and state governments hold at least 51 per cent of the shares (including subsidiaries of such company), and whose business is metro railway.
- The Bill amends the definition of public premises in relation to the National Capital Territory of Delhi by including Municipal Council (as defined in the New Delhi Municipal Council Act, 1994) along with Municipal Corporation.
- The Committee expressed its agreement with the proposed amendments in the Bill. It expressed its wish that the government act swiftly in this matter.
- The Committee expressed that the government should make a provision for summary trial before the Estate Officer in cases of unauthorised occupation. It also wanted that the court of District and Sessions Judge should dispose of appeals against the orders of the Estate Officer in a time bound manner.
- The Committee noted the trifurcation of the Municipal Corporation of Delhi. It expressed that the government should bring amendments in the Bill to substitute Municipal Corporation of Delhi with the newly created corporations.
- The Committee expressed its view that a maximum time limit should be prescribed for the disposal of cases before the Estate Officer.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRs Legislative Research ("PRs"). The opinions expressed herein are entirely those of the author(s). PRs makes every effort to use reliable and comprehensive information, but PRs does not represent that the contents of the report are accurate or complete. PRs is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.